

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MA No.814 of 2019 in CA No.2463/2019

(Arising out of impugned final judgment and order dated 05-03-2019
in C.A. No.2463/2019 passed by the Supreme Court Of India)

PRINCIPAL COMMISSIONER OF INCOME TAX (CENTRAL)-1 Petitioner(s)

VERSUS

NRA IRON & STEEL PVT. LTD.

Respondent(s)

(FOR ADMISSION; IA No.44401/2019 - FOR RECALLING THE COURTS ORDER;
and, IA No.62129/2019-RECALLING THE COURTS ORDER)

Date : 18-10-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDU MALHOTRA

Counsel for the Parties:

Mr. Sidharth Luthra, Sr. Adv.
Ms. Ranjana Roy Gawai, Adv.
Ms. Vasudha Sen, Adv.
Mr. Ujjwal Jain, Adv.
Ms. Divya Roy, AORMr. ANS Nadkarni, ASG
Ms. Praveena Gautam, Adv.
Mr. D.L. Chidanand, Adv.
Ms. Anil Katiyar, Adv.UPON hearing the counsel the Court made the following
O R D E RHeard Mr. Sidharth Luthra, learned Senior Advocate in support
of the Miscellaneous Application and Mr. A.N.S. Nadkarni, learned
ASG for the Department.

Order reserved.

(MUKESH NASA)
COURT MASTER(SUMAN JAIN)
BRANCH OFFICER